

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No. 210
91/252(ND)/2023

IN THE MATTER OF:

Gandharva Holding Ltd. & Ors

Vs

ROC

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 252 Companies Act 2013

Order delivered on 17.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Purav Middha

For the Respondent :

ORDER

Learned Counsel appearing for the Applicant has submitted that in compliance of order dated 26.04.2023, notice has been served upon the Respondent and proof of service along with affidavit has not been filed.

None appears on behalf of the Respondent. The Applicant is directed to serve dasti notice to the Respondent and file proof of service along with an affidavit within one week.

List the matter on **17.07.2023**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)